

The following Ordinance which was promulgated by the Governor on the 30th July 2012 is hereby published for general information:-

TAMIL NADU ORDINANCE No. 11 OF 2012.

**An Ordinance further to amend the Tamil Nadu Physical Education and Sports University Act, 2004.**

WHEREAS the Legislative Assembly of the State is not in session and the Governor of Tamil Nadu is satisfied that circumstances exist which render it necessary for him to take immediate action for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor hereby promulgates the following Ordinance:-

1. (1) This Ordinance may be called the Tamil Nadu Physical Education and Sports University (Amendment) Ordinance, 2012.

Short title and commencement.

(2) It shall come into force at once.

2. In section 12 of the Tamil Nadu Physical Education and Sports University Act, 2004, in the second proviso to sub-section (3), for the expression "sixty-five years", the expression "seventy years" shall be substituted.

Amendment of section 12.

Tamil Nadu  
Act 9 of  
2005.

30th July 2012.

K. ROSAIAH,  
*Governor of Tamil Nadu.*

**EXPLANATORY STATEMENT.**

The Vice-Chancellor of the Tamil Nadu Physical Education and Sports University shall hold office upto the age of sixty-five years under the Tamil Nadu Physical Education and Sports University Act, 2004 (Tamil Nadu Act 9 of 2005). Now, the Government have decided to amend the above said Tamil Nadu Act 9 of 2005 so as to raise the retirement age of the Vice-Chancellor from sixty-five years to seventy years on par with the Central Universities Act, 2009 (Central Act 25 of 2009) so as to utilise the knowledge gained by academicians for the enrichment of physical education and sports in the State.

2. The Ordinance seeks to give effect to the above decision.

(By order of the Governor)

G. JAYACHANDRAN,  
*Secretary to Government,  
Law Department.*